Written Answers to		[17 March, 2017]	Unstarred Questions 191
1	2	3	4
27.	Tripura	8	3
28.	Uttar Pradesh	88	86
29.	Uttarakhand	18	18
30.	West Bengal	64	63
<u>(5)</u>	Total	1000	976

Pending landline applications with BSNL

1807. SHRI K. R. ARJUNAN: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether over 12,000 applications for landline connections remain pending with BSNL;
- (b) whether many areas are technically non-feasible, and due to unavailability of underground cable, it is not possible to provide landline connections;
 - (c) whether 84 per cent of the waitlisted applications are from urban areas; and
- (d) whether another reason stated by BSNL is that laying of cables is not economically viable because local bodies impose right of way charges, if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI MANOJ SINHA): (a) More than 12,000 applications for landline connections are at present pending with Bharat Sanchar Nigam Limited (BSNL).

- (b) Many areas are technically non-feasible. These areas are provided landline connections on techno commercial viability basis. There is no shortage of underground cable.
- (c) No Sir. As on 31st Jan 2017, out of total waitlist of 12052,9260 (76%) is in urban area.
- (d) For laying cables for landline connections local bodies charges for Right of Way (RoW) are quite high, due to which the viability for providing connections becomes non-economical. The Right of Way charges varies from state to state and at

times are more than the Total cost of ₹ 5 to 6 lakhs per KM incurred by BSNL for laying of cables.

Recommendations of TRAI on M2M

1808. SHRI RANJIB BISWAL: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether TRAI has sent its recommendations, sought on three aspects related to the Machine to Machine (M2M) communication, to the Government;
- (b) if so, the details thereof and if not, the time by which the same are likely to be received;
 - (c) whether the recommendations received have been accepted by the Government;
 - (d) if so, the details thereof and if not, the reasons therefor; and
 - (e) the further steps taken/proposed to be taken by Government thereon?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI MANOJ SINHA): (a) to (e) TRAI released Consultation Paper on 'Spectrum, Roaming and Quality of Service (QoS) related requirements in Machine-to-Machine (M2M) Communications' on 18th October 2016 seeking the comments of the stakeholders. The time involved in submitting recommendations by TRAI is dependent on the analysis of comments and counter-comments received on various issues raised in the consultation paper. TRAI is yet to submit its recommendations to the Government.

Policy for protection of private contents

1809. SHRIMATI THOTA SEETHARAMA LAKSHMI: Will the Minister of COMMUNICATIONS be pleased to state:

- (a) whether Supreme Court has asked the Government and TRAI to frame a policy to protect the privacy of contents and regulate commercial exploitation of private communications through social network sites; and
- (b) if so, by when the policy would be conceptualised and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI MANOJ SINHA): (a) No Sir, Hon'ble Supreme Court of India has not asked Government or Telecom Regulatory Authority of India (TRAI) to frame a policy to protect the privacy of contents and regulate commercial exploitation of private